



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

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(DES - III SECTION)

Minutes of Meeting

Meeting No -NC/3/MEET/Jun/202526/4

Meeting Date -24/06/2025

Minutes of the Norms Committee-3 Meeting No. NC/3/MEET/Jun/202526/4 dated 24/06/2025 under the Chairmanship of Shri Rakesh Kumar, Addl. DGFT for considering the cases/issues under the Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2023 pertaining to Chemical and Allied Products falling under Chapters 29 and 30.

2. The following members were present at the Meeting:-

Sl. No.	Name & Designation	Department
1	Shri D.N. Mathur, Technical Expert	Consultant (Pharma)
2	Shri Shaish Kumar, Technical Expert	Consultant (Chemical)
3	Shri Nand Lal, Technical Expert	Consultant (Chemical)
In attendance:		
1	Shri Raman Kumar, Deputy DGFT	DGFT (HQ)

2	Shri Uttam Dey Sarkar, ASO	DGFT (HQ)
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3. The Norms Committee has taken decisions only with respect to the technical aspect/wastage norms. While redeeming the application, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure, including those in notifications, public notices and policy circulars issued from time to time or any other provisions under FTP/HBP for issuance of Advance Authorisation and regularization of the case.

4. RAs shall also ensure compliance with SION General Notes and Chapter Notes wherever applicable.

5. RAs shall ensure that authorisation is issued or redeemed based on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less. In this regard, full compliance with the provisions of Para 4.12 of FTP, Para 4.16, Para 4.21, and Para 4.51 of HBP shall be made.

Case No.	1 / NC/3/MEET/Jun/202526/4
Case Status	Case Rejected
Party Name	VACHICHEM INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202526/ 4 and 24/06/2025
HQ File Number	HQRNORM REVIW00004907AM25
RA File Number	07AA04028991 AM22
Licence No and Date	0711002024/30/09/2021
Norms Committee Decision:	
The Committee considered the applicant firm's request for fixation of ad-hoc norms and noted that the firm neither attended the scheduled Personal Hearing nor provided any prior intimation. Accordingly, the Committee decided to reject the firm's application.	

Case No.	2 / NC/3/MEET/Jun/202526/4
Case Status	Case Rejected
Party Name	VACHICHEM INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202526/ 4 and 24/06/2025
HQ File Number	HQRNORM REVIW00004906AM25
RA File Number	07AX04001122 AM23
Licence No and Date	0711005637/09/11/2022

Norms Committee Decision:

The Committee considered the applicant firm's request for fixation of ad-hoc norms and noted that the firm neither attended the scheduled Personal Hearing nor provided any prior intimation. Accordingly, the Committee decided to reject the firm's application.

Case No.	3 / NC/3/MEET/Jun/202526/4
Case Status	Case Rejected
Party Name	VACHICHEM INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202526/ 4 and 24/06/2025
HQ File Number	HQRNORM REVIW00004908AM25
RA File Number	07AX04001398 AM23
Licence No and Date	0711006018/26/12/2022

Norms Committee Decision:

The Committee considered the applicant firm's request for fixation of ad-hoc norms and noted that the firm neither attended the scheduled Personal Hearing nor provided any prior intimation. Accordingly, the Committee decided to reject the firm's application.

Case No.	4 / NC/3/MEET/Jun/202526/4
Case Status	Case Rejected
Party Name	PRIVI SPECIALITY CHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202526/ 4 and 24/06/2025
HQ File Number	HQRNORM APPLY 00006295AM24
RA File Number	03AX04003186 AM24
Licence No and Date	0311027939/17/10/2023

Norms Committee Decision:

The firm was initially granted an Advance Authorisation for the export product '*Galaxmusk Pure*' under Para 4.07 of the Handbook of Procedures (HBP). However, as per Para 4.11(b) of the Foreign Trade Policy (FTP) 2023, products falling under the category of perfume or perfumery compounds are ineligible for authorisation under Para 4.07. Such products are mandatorily required to be processed under Para 4.06 of the HBP.

In view of the above, the Committee provided the firm an opportunity for a Personal Hearing to

clarify and establish that the product '*Galaxmusk Pure*' does not fall under the said restricted category.

During the Personal Hearing, the firm failed to provide a satisfactory explanation or furnish credible supporting evidence to demonstrate that the product in question does not fall under the category of perfume or perfumery compound as defined in Para 4.11(b) of the FTP.

Accordingly, after due consideration of the facts of the case, the submissions made, and the relevant provisions of the FTP and HBP, the Committee has decided as under:

The request for fixation of norms under Para 4.07 of the HBP for the product '*Galaxmusk Pure*' is hereby rejected and the RA shall ensure that the authorisation is regularized by payment of applicable Customs duty and interest.

Case No.	5 / NC/3/MEET/Jun/202526/4
Case Status	Case Rejected
Party Name	PRIVI SPECIALITY CHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202526/ 4 and 24/06/2025
HQ File Number	HQRNORM APPLY 00008765AM24
RA File Number	03AX04005326 AM24
Licence No and Date	0311031507/27/02/2024

Norms Committee Decision:

The firm was initially granted an Advance Authorisation for the export product '*Galaxmusk Pure*' under Para 4.07 of the Handbook of Procedures (HBP). However, as per Para 4.11(b) of the Foreign Trade Policy (FTP) 2023, products falling under the category of perfume or perfumery compounds are ineligible for authorisation under Para 4.07. Such products are mandatorily required to be processed under Para 4.06 of the HBP.

In view of the above, the Committee provided the firm an opportunity for a Personal Hearing to clarify and establish that the product '*Galaxmusk Pure*' does not fall under the said restricted category.

During the Personal Hearing, the firm failed to provide a satisfactory explanation or furnish credible supporting evidence to demonstrate that the product in question does not fall under the category of perfume or perfumery compound as defined in Para 4.11(b) of the FTP.

Accordingly, after due consideration of the facts of the case, the submissions made, and the relevant provisions of the FTP and HBP, the Committee has decided as under:

The request for fixation of norms under Para 4.07 of the HBP for the product ‘Galaxmusk Pure’ is hereby rejected and the RA shall ensure that the authorisation is regularized by payment of applicable Customs duty and interest.

Case No.	6 / NC/3/MEET/Jun/202526/4
Case Status	Case Deferred
Party Name	PIRAMAL PHARMA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202526/ 4 and 24/06/2025
HQ File Number	HQRNORM REVIW00006320AM25
RA File Number	03AX04005442 AM24
Licence No and Date	0311031542/27/02/2024
Norms Committee Decision: The Representative of the firm had attended the Personal Hearing and explained the case. The Committee heard the explanation of Representative of the firm and after due deliberation the firm was advised to furnish Weighted Average of Potency/Assy of each import consignment relevant to present Advance Authorisation.	

Case No.	7 / NC/3/MEET/Jun/202526/4
Case Status	Case Deferred
Party Name	PIRAMAL PHARMA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202526/ 4 and 24/06/2025
HQ File Number	HQRNORM REVIW00006319AM25
RA File Number	03AX04000127 AM25
Licence No and Date	0311033003/15/04/2024
Norms Committee Decision: The Representative of the firm had attended the Personal Hearing and explained the case. The Committee heard the explanation of Representative of the firm and after due deliberation the firm was advised to furnish Weighted Average of Potency/Assy of each import consignment relevant to present Advance Authorisation.	

Case No.	8 / NC/3/MEET/Jun/202526/4													
Case Status	Case Approved													
Party Name	SANOFI INDIA LIMITED													
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202526/ 4 and 24/06/2025													
HQ File Number	HQRNORM REVIW00005838AM25													
RA File Number	03AX04001301 AM25													
Licence No and Date	0311034648/14/06/2024													
Norms Committee Decision:														
The Representative of the firm had attended the Personal Hearing and explained the case. The Committee heard the explanation of the Representative of the firm, and after due deliberation, the Committee has considered for revision of ad-hoc norms on the basis of information provided by the firm or as applied, whichever is less: -														
<table><tr><th>Export Product</th><th>Qty.</th><th>Sl. No.</th><th>Import Items</th><th>Qty. allowed.</th></tr><tr><td>Ramipril PC Granules (Ramipril Spray Granulation Granules) each 1 gm Granules contains 850 mg Ramipril</td><td>7000 kg.</td><td>1</td><td>Ramipril</td><td>6057 kg.</td></tr></table>					Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.	Ramipril PC Granules (Ramipril Spray Granulation Granules) each 1 gm Granules contains 850 mg Ramipril	7000 kg.	1	Ramipril	6057 kg.
Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.										
Ramipril PC Granules (Ramipril Spray Granulation Granules) each 1 gm Granules contains 850 mg Ramipril	7000 kg.	1	Ramipril	6057 kg.										
Note: The Above proposed norms are valid only for the present case for Spray Granulation/Spray Coating Process involving fluidised Bed drier. RA concerned may take further necessary action as per the above decision of the NC.														

Case No.	9 / NC/3/MEET/Jun/202526/4
Case Status	Case Rejected
Party Name	PRIVI SPECIALITY CHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202526/ 4 and 24/06/2025
HQ File Number	HQRNORM APPLY 00002263AM25
RA File Number	03AX04002117 AM25
Licence No and Date	0311036002/01/08/2024
Norms Committee Decision:	
The firm was initially granted an Advance Authorisation for the export product ‘Galaxmusk Pure’ under Para 4.07 of the Handbook of Procedures (HBP). However, as per Para 4.11(b) of the Foreign Trade Policy (FTP) 2023, products falling under the category of perfume or	

perfumery compounds are ineligible for authorisation under Para 4.07. Such products are mandatorily required to be processed under Para 4.06 of the HBP.

In view of the above, the Committee provided the firm an opportunity for a Personal Hearing to clarify and establish that the product '*Galaxmusk Pure*' does not fall under the said restricted category.

During the Personal Hearing, the firm failed to provide a satisfactory explanation or furnish credible supporting evidence to demonstrate that the product in question does not fall under the category of perfume or perfumery compound as defined in Para 4.11(b) of the FTP.

Accordingly, after due consideration of the facts of the case, the submissions made, and the relevant provisions of the FTP and HBP, the Committee has decided as under:

The request for fixation of norms under Para 4.07 of the HBP for the product '*Galaxmusk Pure*' is hereby rejected and the RA shall ensure that the authorisation is regularized by payment of applicable Customs duty and interest.

Case No.	10 / NC/3/MEET/Jun/202526/4
Case Status	Case Rejected
Party Name	PRIVI FINE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202526/ 4 and 24/06/2025
HQ File Number	HQRNORM APPLY 00002840AM25
RA File Number	03AX04002673 AM25
Licence No and Date	0311036880/04/09/2024

Norms Committee Decision:

The firm was initially granted an Advance Authorisation for the export product '*PRIVIAL*' under Para 4.07 of the Handbook of Procedures (HBP). However, as per Para 4.11(b) of the Foreign Trade Policy (FTP) 2023, products falling under the category of perfume or perfumery compounds are ineligible for authorisation under Para 4.07. Such products are mandatorily required to be processed under Para 4.06 of the HBP.

In view of the above, the Committee provided the firm an opportunity for a Personal Hearing to clarify and establish that the product '*PRIVIAL*' does not fall under the said restricted category.

During the Personal Hearing, the firm failed to provide a satisfactory explanation or furnish credible supporting evidence to demonstrate that the product in question does not fall under the category of perfume or perfumery compound as defined in Para 4.11(b) of the FTP.

Accordingly, after due consideration of the facts of the case, the submissions made, and the relevant provisions of the FTP and HBP, the Committee has decided as under:

The request for fixation of norms under Para 4.07 of the HBP for the product ‘PRIVIAL’ is hereby rejected and the RA shall ensure that the authorisation is regularized by payment of applicable Customs duty and interest.

Case No.	11 / NC/3/MEET/Jun/202526/4
Case Status	Case Rejected
Party Name	PRIVI FINE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202526/ 4 and 24/06/2025
HQ File Number	HQRNORM APPLY 00002841AM25
RA File Number	03AX04002672 AM25
Licence No and Date	0311036881/04/09/2024

Norms Committee Decision:

The firm was initially granted an Advance Authorisation for the export product ‘*Anethole*’ under Para 4.07 of the Handbook of Procedures (HBP). However, as per Para 4.11(b) of the Foreign Trade Policy (FTP) 2023, products falling under the category of perfume or perfumery compounds are ineligible for authorisation under Para 4.07. Such products are mandatorily required to be processed under Para 4.06 of the HBP.

In view of the above, the Committee provided the firm an opportunity for a Personal Hearing to clarify and establish that the product ‘*Anethole*’ does not fall under the said restricted category.

During the Personal Hearing, the firm failed to provide a satisfactory explanation or furnish credible supporting evidence to demonstrate that the product in question does not fall under the category of perfume or perfumery compound as defined in Para 4.11(b) of the FTP.

Accordingly, after due consideration of the facts of the case, the submissions made, and the relevant provisions of the FTP and HBP, the Committee has decided as under:

The request for fixation of norms under Para 4.07 of the HBP for the product ‘*Anethole*’ is hereby rejected and the RA shall ensure that the authorisation is regularized by payment of applicable Customs duty and interest.

